

GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
**LOK SABHA**  
**UNSTARRED QUESTION NO. : 1095**  
( TO BE ANSWERED ON THE 5th February 2026 )

**HIKE IN AIR-FARE**

1095. SHRI SANJAY UTTAMRAO DESHMUKH  
SHRI SANJAY HARIBHAU JADHAV

Will the Minister of CIVIL AVIATION

be pleased to state:-

- (a) whether the Government has any mechanism to regulate domestic and international airfares and if so, the details thereof;
- (b) whether the Government has taken cognizance of the inconvenience caused to passengers due to excessive fare fluctuations and if so, the details thereof;
- (c) whether the Government is considering any policy measures to address the issues arising out of such fluctuations and if so, the details thereof;
- (d) whether the Government proposes to set minimum and maximum airfares during festivals, disasters or holiday seasons and if so, the details thereof alongwith the timelines set in this regard;
- (e) whether the dynamic pricing algorithm of airfares by airlines is disregarding passengers interests;
- (f) if so, whether the Government proposes to introduce any regulatory mechanism in this regard and if so, the details thereof; and
- (g) whether the Government is contemplating to publish a fare index for different routes to provide fare estimates to passengers and if so, the details thereof?

**ANSWER**

Minister of State in the Ministry of CIVIL AVIATION (Shri Murlidhar Mohol)

(a) to (g): Airfares are not subject to regulation by the Government and airlines have the flexibility to determine their airfares based on their operational needs, while adhering to Rule 135 of the Aircraft Rules, 1937.

While the government generally refrains from regulating airfares to maintain market competitiveness, however, it remains vigilant oversight role, intervening in exceptional circumstances, such as during Pandemic, Maha Kumbh & Pahalgam attack, in order to ensure air travel affordable for passengers.

Recently, in view of massive flight disruptions in early December, 2025 by one of the scheduled domestic airlines & abnormal surge in airfares, the Government vide order dated 6th Dec, 2025 has temporarily capped maximum fare (stage length wise) to be charged by scheduled domestic airline operators.

In order to enhance the transparency in airfare, Directorate General of Civil Aviation (DGCA) has set-up Tariff Monitoring Unit (TMU) that monitors airfares on selected 78 routes on a random basis by using airlines websites on monthly basis to ensure that the airlines do not charge airfares outside the range declared by them. This covers about 27% of the domestic traffic. By doing so, the TMU plays a critical role in maintaining airfare levels within the boundaries of the airlines' prescribed tariffs.

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